

Assam with a population of nearly one crore is without a full-fledged hospital equipped with adequate modern diagnostic facilities. The hospitals in District Headquarters are small, ill-equipped and overcrowded. There are no facilities or personnel for specialist treatment at all. As a result, serious and chronic patients have to go all the way across the river to Guwahati Medical College Hospital and in most cases to All India Institute of Medical Sciences in Delhi at tremendous cost, inconvenience and, above all, risk of life.

Therefore, the Ministry of Health is requested to consider setting up a Teaching Hospital as a Branch of AIIMS at Biswanath Charali, an hour's drive from Tejpur Airport and nearest to Arunachal Pradesh. Apart from filling a void, this measure will bring relief to thousands of ailing Patients who are making a bee-line to AIIMS, Delhi every month all the way from remote Assam and the North-Eastern States.

12.47 hrs.

## MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 31st July, 1996, agreed without any amendment to the Representation of the People (Amendment) Bill, 1996, which was passed by the Lok Sabha at its sitting held on the 30th July, 1996."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Employees Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 31st July, 1996."

12.47½ hrs.

Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1996 As passed by Rajya Sabha

SECRETARY GENERAL : Sir, I lay on the Table the Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1996, as passed by Rajya Sabha on the 31st July, 1996.

12.48 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL  
OF THE BUILDING AND OTHER  
CONSTRUCTION WORKERS THIRD ORDINANCE,  
1996

BUILDING AND OTHER CONSTRUCTION  
WORKERS BILL

STATUTORY RESOLUTION RE: DISAPPROVAL  
OF THE BUILDING AND OTHER  
CONSTRUCTION WORKERS' WELFARE CESS  
THIRD ORDINANCE, 1996

AND

BUILDING AND OTHER CONSTRUCTION  
WORKERS' WELFARE CESS BILL - Contd.

[English]

MR. SPEAKER : The hon. Members, in the Business Advisory Committee, it was decided that the House will now take up the Building and Other Construction Workers Bill as it has to go to Rajya Sabha.

Secondly, in the meeting with the Leaders of all the political Parties, the amendments were discussed and the Government was very kind to accept the amendments moved by the respective Members. It was decided that since the Government has accepted all the amendments, there would be no further discussion and the Bill would be straightaway passed.

Now I would request the hon. Minister to give his reply to the debate.

(Interruptions)

SHRI SATYA PAL JAIN (Chandigarh) : Sir, amendments have not been circulated to the Members ... (Interruptions)

MR. SPEAKER : They have been circulated.

(Interruptions)

MR. SPEAKER : All the Parties were present and everybody had accepted it. The Government was very gracious enough to accept all the amendments.

Now, the hon. Minister will reply.

(Interruptions)

[Translation]

SHRI RAM SAGAR (Barabanki) : Mr. Speaker, wish to make a submission.

MR. SPEAKER : The hon. Home Minister has just now made a statement. You talk to him. I will also speak to him later.

[English]

Now, I would request the hon. Minister to give his reply.